## Annexure 1 Name of the corporate debtor: Fauna Realtors Private Limited; Date of commencement of liquidation: 31-08-2023; List of stakeholders as on: 27-11-2023

List of Secured financial creditors															
SI.	Name of creditor	Details of o	laim received		Details of claim admitted					Amount of	Amount of	Amount of	Amount of	Remarks, if	
No.		Date of	Amount	Amount of	Nature of	Amount covered	Whether	Details of	Amount covered by	% share in	contingent	any mutual	claim	claim under	any
		receipt	claimed	claim admitted	claim	by security	security interest	Security	guarantee	total amount	claim	dues, that	rejected	verification	
						interest	relinquished?	Interest		of claims		may be set off			
							(Yes/No)			admitted					
	Piramal Capital							Refer Annexure							
1	Housing & Finance	28-09-2023	87,33,82,921	87,33,82,921	Secured	87,33,82,921	Yes		87,33,82,921.00	100.00	0.00	0.00	0.00	0.00	0.00
	Limited							Al							
	Total		87 33 82 921	87 33 82 921		87 33 82 921			87 33 82 921 00	100.00	0.00	0.00	0.00	0.00	0.00

## **ANNEXURE A1**

## **DETAILS OF SECURITY INTEREST**

The security interest that has been provided by the Corporate Debtor is as follows:

a) All that piece and parcel below mentioned - dry land situated at Aniaparanallur/Aniyabaranallur Village, Tuticorin Taluk Situated with Sub-Registrar District of Perunkalam and Registration district of Tuticorin:

Sr. No.	Village		Survey No.	Extent
1.	Aniaparanallur/Aniyabaranallur	Village,	1155/2	1.49
	Tuticorin, Tamil Nadu		1233/1	1.32
			1243/3	1.24
			1127/3	1.48
			1141/1	0.23
			1141/2	3.64
			1143	0.64
			1423	3.64
			1267	1.58
			1275/1	0.91
			1275/2	1.15
			1280/1	0.48
			1280/2	1.56
			1295/2	2.48

1263/1	1.8
1173	2
1144/4B	0.43
1071/2	1.03
1144/4D	0.49
1098	3.33
1122	0.91
1127/2	1.48
1146/2	1.84
1145	3.78
1236	0.89
1451	3.48
1144/4c	0.59
1154	1.3
1430/2	2.19
1165/2	1.955
1070/5	0.25
1070/6	0.72
1099/1	0.45
1099/2	0.49
1115/1	1.37
1273	0.5

	1169/3	0.38
TOTAL		53.495

## Note: -

The Liquidator may modify the list of stakeholders, when he comes across additional information warranting such modification, in the manner directed by the Adjudicating Authority.